



2026:AHC:44295-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3863 of 2026

Praveen Kumar Soni

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard the petitioner (In Person), learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has been submitted against the accused persons.
3. Per contra, the petitioner (In Person) could not dispute the aforesaid facts but has submitted that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

February 26, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)